

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART – I

BUDGET SESSION
FRIDAY, 24th MARCH, 2017

The House met at 10 a.m. with Hon'ble Speaker in the Chair, and sat till 2:38 P.m.

The day was allotted for Government Business.

1. Questions:

Question Nos. 269 - 290 were listed

Question Nos. 269,270,271,273,274,275,277,278,279,280,281,282 and 283 were taken up and disposed off.

2. Zero Hour Notice:

Shri Pynshngainlang Syiem, MLA raised a Zero Hour Notice under Rule 49 A on the news item published in "Mawphor" dated 23rd March, 2017 under the caption "Bitar ka KHADC bam jubab shai ka Sorkar ia ka bhah marpoh khyndew"

Shri Prestone Tynsong, Minister in-charge District Council Affairs replied.

3. Call Attention Notice:

- (a) Dr. Jemino Mawthoh, MLA called the attention of the Minister in-charge Home (Police) under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in "U Peitngor" dated 15th March, 2017 under the caption "Ka Marvellene Inn ka dei ka jaka kaba shngain duh ban die met hapdeng ki hotel ha Sor".

Shri H.D.R. Lyngdoh, Minister in-charge Home (Police) replied.

- (b) Smti Deborah C. Marak, Minister in-charge Education laid a statement relating to a Call Attention Notice submitted by Shri James K. Sangma, MLA under the caption "School Sub Inspector Post vacant for four years".
- (c) Shri Ronnie V. Lyngdoh, Minister in-charge Urban Affairs laid a statement relating to a Call Attention Notice submitted by Shri Embhahlang Syiemlieh, MLA under the caption "Shylla challenges claims made by MUDA on building bye-laws".

4. Announcement from the Hon'ble Speaker:

Hon'ble Speaker made an announcement that he has received a complaint of a breach of privilege from Shri John Leslee K. Sangma, Hon'ble Member on 22.3.17 under Rule 158 of the Rules of Procedure and Conduct of Business against the Editor of 'The Shillong Times', Smti Patricia Mukhim, in connection with an article published in 'The Shillong Times', dated 17th March, 2017 under the caption "Meghalaya Assembly debate: the banal, the bizarre and the boring". He asked Shri John Leslee K. Sangma to read out the complaint letter.

Shri John Leslee K. Sangma, MLA read out the complaint letter and said that the article has breached the privilege of the House and the Hon'ble Members. The article insinuates that the Members are debating on issues which are not in public interest and simply raising issues brought to them by interest groups. She had also ridiculed publicly the issues raised by the Hon'ble members without understanding the subject matter and had indirectly tried to create an opinion to lower the prestige of the House and all the Hon'ble Members. Her action amounts to obstruction of the right of Hon'ble Members to raise issues which are of utmost importance in the august House.

The Hon'ble Speaker gave a ruling that he is referring the complaint to the Privileges Committee under Rule 162 and Rule 176 of the Rules of Procedure and Conduct of Business for examination, investigation and Report.

5. Voting on Demands for Grants:

- (i) Grant No. 14 - Shri Ardent M. Basaiawmoit, MLA moved the Cut Motion and initiated discussion.

Dr. Mukul Sarigma, Chief Minister replied.

The Cut Motion was withdrawn by the mover. The Grant was passed.

- (ii) Grant No. 15 and 18 were passed by the House.
- (iii) Grant No. 16 - Shri K. P. Pangniang, MLA moved the Cut Motion and initiated discussion. Shri James K. Sangma, MLA also participated.

Shri H.D.R. Lyngdoh, Minister in-charge Home (Police) replied.

Shri K.P Pangniang, MLA withdrew the Cut Motion, and Grant No.16 was passed by the House.

- (iv) Cut Motions were not moved on Grant Nos. 17, 19 and 20. The Grants were passed by the House.

- (v) Grant No. 21 - Cut Motion was moved by Shri Ardent M. Basaiawmoit on School Education and Literacy Department. Other Hon'ble Members who participated were Shri Saleng A. Sangma, Shri K.P Pangniang, Shri T.W. Chyne, Shri Diosstarness Jyndiang, Shri Embhahlang Syiemlieh and Shri Nihim D. Shira. Smti Deborah C. Marak, Minister in-charge School Education and Literacy Department replied.
- (vi) GrantNos.21,22,23,24,25,26,27,28,29,30,31,32,33,34,35,36,38,39,40,41,42,43,44,45,46,47,48, 49,50,51,52,53,54,55,56,57,60 and 63 were guillotined and the Demands were passed by applying Rule 144 (3) of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly.

6. Introduction, Consideration and Passing of Bills:

- (i) Dr. Mukul M. Sangma, Chief Minister in-charge Finance introduced the Meghalaya Appropriation (No.II) Bill, 2017.
- (ii) Shri Martin M. Danggo, Minister in-charge Parliamentary Affairs moved for suspension of the Second Proviso of Sub-rule I of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Bill. The Motion was adopted.
The Bill was taken into consideration and passed by the House.
- (iii) Smti Roshan Warjri, Minister in-charge Higher and Technical Education moved that the University of Technology and Management (Amendment) Bill, 2017 be taken into consideration.
The Bill was taken into consideration and passed by the House.
- (iv) Shri Zenith M. Sangma, Minister in-charge Taxation introduced the Meghalaya Tax on Luxuries (Hotels and Lodging Houses) Amendment Bill, 2017.
- (v) Shri Martin M. Danggo, Minister in-charge Parliamentary Affairs moved for suspension of the Second Proviso of Sub ruleI of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Bill. The Motion was adopted.
The Bill was taken into consideration and passed by the House.

7. Presentation/Laying of Statements:

- (i) Dr. Mukul M. Sangma, Chief Minister in-charge Finance presented the following :-
- a. Finance Accounts (Volume – I & II) of 2015 – 16.
 - b. Appropriation Accounts – 2015 – 16.

- c. Report No. 1 of the Comptroller & Auditor General of India on State Finances for the year ended 31st March, 2016.
- d. Report No. 2 of the Comptroller & Auditor General of India on Revenue Sector for the year ended 31st March, 2016.
- (ii) e. Report No. 3 the Comptroller & Auditor General of India on Social, Economic, General and Economic (PSUs) Sectors for the year ended 31st March, 2016.

Shri Salseng C. Marak, MLA and Chairman of the Committee on Public Undertakings laid the Eight Report of the Committee on Public Undertakings for the year 2013-2014 on the Report (ii) of the Comptroller and Auditor General of India for the year ending 31st March, 2014 pertaining to Power Department, Meghalaya Energy Corporation Limited.

Shri Winnerson D. Sangma, MLA and Member of the Public Accounts Committee laid the Forty Second Report of the Committee on Public Accounts for the year 2015 - 16 on the (iv) Report of Comptroller and Auditor General of India for the year 2011 - 2012 pertaining to Housing Department.

Dr. Ampareen Lyngdoh, Minister in-charge Labour placed a Statement relating to Starred Question No.249 replied on 23rd March, 2017.

8. Introduction, Consideration and passing of Bills:

- (i) Shri M.M. Danggo, Minister in-charge Stamps and Registration introduced the Meghalaya Compulsory Registration of Marriage (Amendment) Bill, 2017.
- (ii) Shri Martin M. Danggo, Minister in-charge Parliamentary Affairs moved for suspension of the Second Proviso of Sub rule(c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Bill. The Motion was adopted.

The Bill was taken into consideration and passed by the House.

- (iii) Shri M.M. Danggo, Minister in-charge Parliamentary Affairs introduced the Meghalaya Legislators Salaries and Allowances (Amendment) Bill, 2017.
- (iv) Shri Martin M. Danggo, Minister in-charge Parliamentary Affairs moved for suspension of the Second Proviso of Sub rule(c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Bill. The Motion was adopted.

The Bill was taken into consideration and passed by the House.

- (v) Shri M.M. Danggo, Minister in-charge Parliamentary Affairs introduced the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Bill, 2017.

Shri Martin M. Danggo, Minister in-charge Parliamentary Affairs moved for suspension of the
(vi) Second Proviso of Sub rule(c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Bill. The Motion was adopted.

The Bill was taken into consideration and passed by the House.

Dr. Mukul Sangma, Chief Minister introduced the Meghalaya Community Participation and
(vii) Public Services Social Audit Bill, 2017.

Shri Martin M. Danggo, Minister in-charge Parliamentary Affairs moved for suspension of the
(viii) Second Proviso of Sub rule(c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Bill. The Motion was adopted.

The Bill was taken into consideration and passed by the House.

9. Shri Ronnie V. Lyngdoh, Minister in-charge Urban Affairs laid a Statement relating to Starred Question No. 257 replied on 23.3.2017.

10. PROROGATION/ADJOURNMENT/SINE-DIE:

Hon'ble Speaker read the message of Prorogation from the Hon'ble Governor and the House was adjourned/prorogued Sine-die.

11. National Anthem was played.

*Shillong,
The 24th March, 2017.*

*Andrew Simons,
Commissioner & Secretary,
Meghalaya Legislative Assembly.*